

**CONSOLIDATED REPORT  
REGARDING  
JUVENILE JUSTICE BOARDS;  
CHILD CARE INSTITUTIONS AND  
CHILD FRIENDLY COURTS  
IN BIHAR  
AS ON  
01/07/2019**

**CONSOLIDATED REPORT REGARDING JUVENILE JUSTICE  
BOARDS; CHILD CARE INSTITUTIONS AND CHILD  
FRIENDLY COURTS IN BIHAR AS ON 01/07/2019.**

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**DETAILS OF JUVENILE JUSTICE BOARDS RUNNING IN BIHAR**

**REQUIREMENT UNDER J.J. ACT 2015 & BIHAR JJ (C&P) RULES 2017:**

**According to Section 4(1) of the J.J. Act 2015:** The State Government Shall, constitute for every district, one or more Juvenile Justice Boards for exercising the powers and discharging its functions relating to child in conflict with law under this Act.

**Rule 3 of Bihar Juvenile Justice (Care & Protection) Rules 2017:** provides that there shall be one or more Boards in each district to be constituted by the State Government.

**Under Section 16 (1) of the J.J. Act 2015:** The **Chief Judicial Magistrate** shall review the pendency of the cases of the Board once in every three months, and shall direct the board to increase the frequency of its sitting or **may recommend the constitution of additional Boards.**

<b>TABLE NO. – 01</b>			
<b>Sl. No.</b>	<b>Issues</b>	<b>No. of Judgeship</b>	<b>Names of the Judgeship</b>
1.	<b>TOTAL NUMBER OF JJB RUNNING IN BIHAR</b>	<b>38</b>	JJB IS RUNNING IN ALL JUDGESHIPS OF BIHAR
2.	<b>FULL TIME JJB</b>	<b>10</b>	1. Patna 2. Gaya 3. Saran at Chapra 4. Sitamarhi 5. Samastipur 6. Aurangabad 7. East Champaran at Motihari 8. Vaishali at Hajipur 9. Bhagalpur 10. Rohtas at Sasaram
3.	<b>HALF DAY JJB</b>	<b>28</b>	Except aforesaid 10 Judgeships, having full day JJB, rest JJB in all the remaining Judgeship are running half day only
4.	➤ In Bihar no additional Juvenile Justice Board is constituted for any district.		

**RULES REGARDING SITTING OF JUVENILE JUSTICE BOARD**

**Rule 6(1) of Bihar Juvenile Justice (Care & Protection) Rules 2017 clearly provides that JJB must hold its sitting: -**

- **either in the premise of observation home,**
- **or, in any child care institutions meant for children in conflict with law established under the J.J. Act 2015,**
- **or, in absence of aforesaid two places, at a place in proximity to such Home or Institution,**
- **BUT IN NO CIRCUMSTANCES SHALL THE BOARD OPERATE FROM WITHIN ANY COURT OR JAIL PREMISES.**

**But in following Six Judgeships the Juvenile Justice Board is running within Court Campus**

1. Katihar
2. Khagaria
3. Madhubani
4. Nalanda at Biharsharif
5. Saran at Chapra
6. Siwan

**PHYSICAL INFRASTRUCTURE OF JUVENILE JUSTICE BOARDS IN  
BIHAR**

**(Based on Report Received from J.J.B.)**

<b>TABLE NO. – 02</b>			
<b>Sl. No.</b>	<b>Issues</b>	<b>No. of Judgeship</b>	<b>Names of the Judgeship</b>
1.	<b>Total Number of JJBs running in its Own Building</b>	<b>10 (ten)</b>	1. Araria 2. Bhagalpur 3. Bhojpur at Ara 4. Darbhanga 5. East Champaran at Motihari 6. Gaya 7. Madhepura 8. Muzaffarpur 9. Patna 10. Purnea
2.	<b>Total Number of JJBs running in Rented Building/Premise</b>	<b>09 (nine)</b>	1. Aurangabad 2. Begusarai 3. Buxar 4. Kaimur at Bhabhua 5. Lakhisarai 6. Rohtas at Sasaram 7. Sheohar 8. Vaishali at Hajipur. 9. West Champaran at Bettiah
3.	<b>Total Number of JJBs running in Other Government Building</b>	<b>18 (eighteen)</b>	1. Banka 2. Gopalganj 3. Kishanganj 4. Jamui 5. Jehanabad & Arwal 6. Katihar 7. Khagaria 8. Madhubani 9. Munger 10. Nawada 11. Nalanda at Biharsharif 12. Samastipur 13. Saran at Chapra 14. Saharsa 15. Sheikhpura 16. Sitamarhi 17. Siwan 18. Supaul
4.	<b>Total Number of JJBs Running in the Court Campus</b> (These are running in violation of Rule 6(1) of the Bihar Juvenile Justice (Care and Protection) Rules 2017)	<b>06 (six)</b>	1. Katihar 2. Khagaria 3. Madhubani 4. Nalanda at Biharsharif 5. Saran at Chapra 6. Siwan
5.	<b>Number of JJBs running within less than 1 km distance from Court Campus</b>	<b>19 (nineteen)</b>	1. Darbhanga – 0.5km 2. East Champaran at Motihari – 150 mtrs. 3. Aurangabad – 1 km approx. 4. Begusarai – 440 mtrs. 5. Buxar – 300 mtrs 6. Kaimur at Bhabhua – 500-600 mtrs. 7. Lakhisarai – 0.5 km 8. Sheohar – 300 mtrs. 9. Vaishali at Hajipur – 500 mtrs.

			10. West Champaran at Bettiah – 0.5 km 11. Banka – 200 mtrs. 12. Kishanganj – 200 mtrs. 13. Munger – 0.5 km 14. Nawada – 500 mtrs. 15. Samastipur – About 300 mtrs. 16. Saharsa – 100 mtrs. 17. Sheikhpura – 50 mtrs. 18. Sitamarhi – 100 mtrs. 19. Supaul – About 100 mtrs														
6.	<b>Number of JJBs running within 1-2 km distance from Court Campus</b>	<b>04 (four)</b>	1. Bhagalpur – 1.5 km 2. Gopalganj – 1 km 3. Jehanabad & Arwal – 1 km 4. Muzaffarpur – 1.5 km														
7.	<b>Number of JJBs running within 2-3 km distance from Court Campus</b>	<b>02 (two)</b>	1. Gaya – 2-3 km 2. Rohtas at Sasaram – 3 km.														
8.	<b>Number of JJBs running within 3-5 km distance from Court Campus</b>	<b>02 (two)</b>	1. Purnea – 5 km 2. Jamui – 4.5 km														
9.	<b>Number of JJBs running at more than 5 km distance from Court Campus</b>	<b>03(three)</b>	1. Araria – 8.5 km 2. Bhojpur at Ara – 6 km 3. Patna – 7 km														
10.	<b>Number of Districts where Any Land has been identified/Selected for Construction of Separate JJB Building</b>	<b>11 (eleven)</b>	<table border="0"> <tr> <td>1. Aurangabad</td> <td>6. Kishanganj</td> </tr> <tr> <td>2. Buxar</td> <td>7. Khagaria</td> </tr> <tr> <td>3. Lakhisarai</td> <td>8. Nawada</td> </tr> <tr> <td>4. Rohtas at Sasaram</td> <td>9. Saran at Chapra</td> </tr> <tr> <td>5. Banka</td> <td>10. Saharsa</td> </tr> <tr> <td></td> <td>11. Siwan</td> </tr> <tr> <td></td> <td>12. West Champaran at Bettiah</td> </tr> </table>	1. Aurangabad	6. Kishanganj	2. Buxar	7. Khagaria	3. Lakhisarai	8. Nawada	4. Rohtas at Sasaram	9. Saran at Chapra	5. Banka	10. Saharsa		11. Siwan		12. West Champaran at Bettiah
1. Aurangabad	6. Kishanganj																
2. Buxar	7. Khagaria																
3. Lakhisarai	8. Nawada																
4. Rohtas at Sasaram	9. Saran at Chapra																
5. Banka	10. Saharsa																
	11. Siwan																
	12. West Champaran at Bettiah																

11	<b>Distance of Identified/Selected Land/Under Construction Project for JJBs from Civil Court</b>	1. Aurangabad – 5 km <b>2. Buxar – 20 km</b> 3. Lakhisarai – Approx 0.5 km <b>4. Rohtas at Sasaram – 5 km</b> 5. Banka – 2 km approx 6. Kishanganj – 0.5 km 7. Khagaria – 0.5 km 8. Nawada – 200 mtrs <b>9. Saran at Chapra – Approx 5 km</b> 10. Saharsa – 2 km 11. Siwan – 2.5 km 12. West Champaran at Bettiah – 0.5 km
12.	<b>Area of Identified/Selected Land/Under Construction Project for JJBs</b>	1. Aurangabad – 1 Acre 2. Buxar – Not Available 3. Lakhisarai – 59.7 decimals

			4. Rohtas at Sasaram – 90 decimals 5. Banka – 2 Acre 6. Kishanganj – 1 Acre 7. Khagaria – Not Available <b>8. Nawada – 3 Decimal</b> 9. Saran at Chapra – 2.5 Acre 10. Saharsa – Not Available 11. Siwan – Not Available 12. West Champaran at Bettiah – 0.5 km												
13.	<b>Number of Districts where construction of JJB Building has been completed, but not handed over</b>	<b>02 (two)</b>	1. Aurangabad ( <i>Manpower Appointment Issue in Observation Home</i> ) 2. Buxar ( <i>distance issue &amp; there is some land dispute over the land on which building has been constructed</i> )												
14.	<b>Number of Districts where JJBs Building is under Construction</b>	<b>03 (three)</b>	1. Rohtas at Sasaram. 2. West Champaran at Bettiah 3. Siwan												
15.	<b>Number of JJBs having separate Chamber for Principal Magistrate and Members</b>	<b>10 (ten)</b>	<table border="0"> <tr> <td>1. Madhepura</td> <td>6. Gopalganj</td> </tr> <tr> <td>2. Muzaffarpur</td> <td>7. Kishanganj (<i>only for Principal Magistrate</i>)</td> </tr> <tr> <td>3. Kaimur at Bhabhua</td> <td>8. Jehanabad &amp; Arwal (<i>only for Principal Magistrate</i>)</td> </tr> <tr> <td>4. Lakhisarai</td> <td>9. Saran at Chapra</td> </tr> <tr> <td>5. Sheohar</td> <td>10. Sitamarhi</td> </tr> </table>	1. Madhepura	6. Gopalganj	2. Muzaffarpur	7. Kishanganj ( <i>only for Principal Magistrate</i> )	3. Kaimur at Bhabhua	8. Jehanabad & Arwal ( <i>only for Principal Magistrate</i> )	4. Lakhisarai	9. Saran at Chapra	5. Sheohar	10. Sitamarhi		
1. Madhepura	6. Gopalganj														
2. Muzaffarpur	7. Kishanganj ( <i>only for Principal Magistrate</i> )														
3. Kaimur at Bhabhua	8. Jehanabad & Arwal ( <i>only for Principal Magistrate</i> )														
4. Lakhisarai	9. Saran at Chapra														
5. Sheohar	10. Sitamarhi														
16.	<b>Number of JJBs having No separate Room for Office</b>	<b>11 (eleven)</b>	<table border="0"> <tr> <td>1. Bhagalpur</td> <td>7. Saharsa</td> </tr> <tr> <td>2. Darbhanga</td> <td>8. Sheikhpura</td> </tr> <tr> <td>3. Gopalganj</td> <td>9. Sitamarhi</td> </tr> <tr> <td>4. Jamui</td> <td>10. Siwan</td> </tr> <tr> <td>5. Munger</td> <td>11. Supaul</td> </tr> <tr> <td>6. Nalanda at Biharsharif</td> <td></td> </tr> </table>	1. Bhagalpur	7. Saharsa	2. Darbhanga	8. Sheikhpura	3. Gopalganj	9. Sitamarhi	4. Jamui	10. Siwan	5. Munger	11. Supaul	6. Nalanda at Biharsharif	
1. Bhagalpur	7. Saharsa														
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3. Gopalganj	9. Sitamarhi														
4. Jamui	10. Siwan														
5. Munger	11. Supaul														
6. Nalanda at Biharsharif															
17.	<b>Number of JJBs having No Toilet/Bathroom</b>	<b>04 (four)</b>	<table border="0"> <tr> <td>1. Khagaria</td> <td>3. Nalanda at Biharsharif</td> </tr> <tr> <td>2. Madhubani</td> <td>4. Supaul</td> </tr> </table>	1. Khagaria	3. Nalanda at Biharsharif	2. Madhubani	4. Supaul								
1. Khagaria	3. Nalanda at Biharsharif														
2. Madhubani	4. Supaul														
18.	<b>Number of JJBs having separate waiting hall for Litigants and Witnesses</b>	<b>05 (five)</b>	<table border="0"> <tr> <td>1. Madhepura</td> <td>4. Kishanganj</td> </tr> <tr> <td>2. Aurangabad</td> <td>5. Jehanabad &amp; Arwal</td> </tr> <tr> <td>3. Kaimur at Bhabhua</td> <td></td> </tr> </table>	1. Madhepura	4. Kishanganj	2. Aurangabad	5. Jehanabad & Arwal	3. Kaimur at Bhabhua							
1. Madhepura	4. Kishanganj														
2. Aurangabad	5. Jehanabad & Arwal														
3. Kaimur at Bhabhua															
19.	<b>Number of JJBs having separate Counselling Room</b>	<b>04 (four)</b>	<table border="0"> <tr> <td>1. Aurangabad</td> <td>3. Jehanabad &amp; Arwal</td> </tr> <tr> <td>2. Madhepura</td> <td>4. Samastipur</td> </tr> </table>	1. Aurangabad	3. Jehanabad & Arwal	2. Madhepura	4. Samastipur								
1. Aurangabad	3. Jehanabad & Arwal														
2. Madhepura	4. Samastipur														

### OBSERVATION HOME

**DEFINITION:** Section 2(40) of the J.J. Act 2015 defines Observation Home as: “observation home” means an observation home **established and maintained in every district or group of districts** by a State Government, either by itself, or through a voluntary or non-governmental organisation, and is registered as such, for the purposes specified in sub-section (1) of section 47 of the Act.

**ESTABLISHMENT:** Section 47 (1) of the J.J. Act Provides that :- 47 (1) The State Government shall establish and maintain in every district or a group of districts, either by itself, or through voluntary or non-governmental organisations, observation homes, which shall be registered under section 41 of this Act, for temporary reception, care and rehabilitation of any child alleged to be in conflict with law, during the pendency of any inquiry under this Act.

**CRITERIA FOR ACCOMODTION:** Rule 29(1) (i) of the Bihar Juvenile Justice (Care & Protection) Rules 2017: provides criteria for accommodation in Observation Homes –

- (a) separate observation homes for girls and boys.
- (b) classification and segregation of children according to their age group preferably 7-11 years, 12-15 years and 16-18 years, giving due consideration to physical and mental status and the nature of the offence committed.

<b>TABLE NO. – 03</b>				
Sl. No.	Issues	No. of Judgeship	Names of the Judgeship	
1.	<b>TOTAL NUMBER OF OBSERVATION HOMES IN BIHAR</b>	<b>14</b>	1. Araria 2. Bhagalpur 3. Bhojpur at Ara 4. Darbhanga 5. East Champaran at Motihari 6. Gaya 7. Jamui	8. Munger 9. Muzaffarpur 10. Patna 11. Purnea 12. Saran at Chapra 13. Nalanda 14. Madhepura
2.	<b>TOTAL NUMBER OF OBSERVATION HOMES ATTACHED WITH THESE 14</b>	<b>24</b>	<b>Observation Homes with attached District</b>	<b>Name of Attached Districts with distance to Observation Homes</b>
			1. Araria (1)	Kishanganj – 71 Km
			2. Bhagalpur (1)	Banka – 68 Km
			3. Bhojpur at Ara (3)	Buxar – 75 Km Rohtas – 194 km Kaimur – 137 Km



<b>OBSERVATION HOMES</b>	4. Darbhanga (2)	Madhubani – 38 km Samastipur – 42 Km	
	5. East Champaran at Motihari (3)	West Champaran at Bettiah – 46 Km Sheohar – <b>64 Km</b>	
	6. Gaya (4)	Nawada – <b>61 km</b> Aurangabad – <b>83 Km</b> Arwal – <b>78 Km</b> Jehanabad – 50 Km	
	7. Jamui (2)	Sheikhpura – 49 Km Lakhisarai – 30 km	
	8. Munger (2)	Begusarai – <b>97 Km</b> Khagaria – <b>151 Km</b>	
	9. Muzaffarpur (2)	Sitamarhi – <b>61 Km</b> Vaishali – <b>53 km</b>	
	10. Patna	Other State Child	
	11. Purnea (1)	Katihar – 31 Km	
	12. Saran at Chapra (2)	Gopalganj – <b>102 Km</b> Siwan – <b>67 km</b>	
	13. Nalanda (0)		
	14. Madhepura (2)	Saharsa – 23 Km Supaul – 34 Km	
	➤	<b>All the Observation Homes are Run by the Government and there is no Observation Home run by the NGO.</b>	
	3.	➤ <b>Four (04) Observation Homes are situated at more than 100 km distance from the JJB of the Attached District.</b>  ➤ <b>Eleven (11) Observation Homes are situated at more than 50 km distance from the JJB of the Attached District.</b>  ➤ <b>Nine (09) Observation Homes are situated within 50 km distance from the JJB of the Attached District.</b>	

### SPECIAL HOME

**DEFINITION:** Section 2(56) of the J.J. Act 2015 defines Special Home as: “special home” means an institution established by a State Government or by a voluntary or non-governmental organisation, registered under section 48, for housing and providing *rehabilitative services to children in conflict with law*, who are found, through inquiry, to have committed an offence and are sent to such institution by an order of the Board.

**ESTABLISHMENT:** According to Section 48 (1) of the J.J. Act 2015 :- The State Government may establish and maintain either by itself or through voluntary or non-governmental organisations, special homes, which shall be registered as such, in the manner as may be prescribed, in every district or a group of districts, as may be required for rehabilitation of those children in conflict with law who are found to have committed an offence and who are placed there by an order of the Juvenile Justice Board made under section 18.

**CRITERIA FOR ACCOMODTION:** Rule 29(1) (ii) of the Bihar Juvenile Justice (Care & Protection) Rules 2017: provides criteria for accommodation in Special Home:

- (a) separate special homes for girls and boys;
- (b) classification and segregation of children on the basis of age and nature of offences and their mental and physical status.

	<p><b>SPECIAL HOME:</b></p> <p>➤ <b>There is Only One Special Home running in Bihar at Gaighat, Patna.</b></p>
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### **PLACE OF SAFETY**

**DEFINITION:** Section 2(46) of the J.J. Act 2015 defines Special Home as: “place of safety” means any place or institution, *not being a police lockup or jail*, established separately or attached to an observation home or a special home, as the case may be, the person in-charge of which is willing to receive and take care of the children alleged or found to be in conflict with law, by an order of the Board or the Children’s Court, both during inquiry and ongoing rehabilitation after having been found guilty for a period and purpose as specified in the order.

**ESTABLISHMENT:** According to Section 49 (1) of the J.J. Act 2015 :- The State Government shall set up *at least one place of safety* in a State registered under section 41, so as to *place a person above the age of eighteen years or child in conflict with law, who is between the age of sixteen to eighteen years and is accused of or convicted for committing a heinous offence.*

**CRITERIA FOR ACCOMODTION:** Rule 29(1) (iii) of the Bihar Juvenile Justice (Care & Protection) Rules 2017: provides criteria for accommodation in Place of Safety:

- (a) for children in the age group of 16 to 18 years alleged to have committed heinous offence pending inquiry;
- (b) for children in the age group of 16 to 18 years found to be involved in heinous offence upon completion of inquiry;
- (c) for persons above 18 years alleged to have committed offence when they were below the age of 18 years pending inquiry;
- (d) for persons above 18 years found to be involved in offence upon completion of inquiry;
- (e) for children as per the orders of the Board under clause (g) of sub-section (1) of section 18 of the Act.

	<b>PLACE OF SAFETY:</b>
	➤ <b>There is Only One Place of Safety running in Bihar at Sheikhpura.</b>

### CHILDREN HOME

**DEFINITION:** Section 2(19) of the J.J. Act 2015 defines Children’s Home as: “Children’s Home” means a Children’s Home, established or maintained, *in every district or group of districts*, by the State Government, either by itself, or through a voluntary or non-governmental organisation, and is registered as such for the purposes specified in section 50 of the Act.

**ESTABLISHMENT:** According to Section 50 (1) of the J.J. Act 2015 :- The State Government may establish and maintain, in every district or group of districts, either by itself or through voluntary or non-governmental organisations, Children’s Homes, which shall be registered as such, *for the placement of children in need of care and protection* for their care, treatment, education, training, development and rehabilitation.

**CRITERIA FOR ACCOMODTION:** Rule 29(1) (iv) of the Bihar Juvenile Justice (Care & Protection) Rules 2017: provides criteria for accommodation in Place of Safety:

- (a) separate children’s homes for girls and boys in the age group of 6 to 18 years;
- (b) separate facilities for children in the age group of 7-11 years, 12-15 years and 16-18 years, giving due consideration to physical and mental status of the children.

<b>TABLE NO. – 04</b>			
Sl. No.	Children Homes	No.	Attributes
1.	<b>TOTAL NUMBER OF GOVERNMENT RUN CHILDREN HOMES IN BIHAR</b>	<b>03 (Boys/Girl)</b>	<ul style="list-style-type: none"> <li>• Two (02) at Patna</li> <li>• One (01) at Begusarai.</li> <li>• All these three Children Homes having capacity of 50 Children.</li> </ul>
2.	<b>TOTAL NUMBER OF DCPU* RUN CHILDREN HOMES IN BIHAR</b>	<b>06 (for Boys)</b>	<ul style="list-style-type: none"> <li>• One each at (1) Gaya (2) Bhagalpur (3) Munger (4) Sitamarhi (5) Katihar &amp; (6) East Champaran.</li> <li>• All having capacity of 50 Children each.</li> </ul>
3.	<b>TOTAL NUMBER OF NGO RUN CHILDREN HOMES (Boys) IN BIHAR</b>	<b>15 (for Boys)</b>	<ul style="list-style-type: none"> <li>• Two (02) at Patna</li> <li>• One (01) each at 13 Districts i.e. (1) Bettiah (2) Muzaffarpur (3) Buxar (4) Darbhanga (5) Rohtas (6) Saharsa (7) Saran (8) Purnia (9) Nalanda (10)</li> </ul>

			Kishanganj (11) Samastipur (12) Jamui (13) Madhubani
4.	<b>TOTAL NUMBER OF NGO RUN CHILDREN HOMES (Girls) IN BIHAR</b>	<b>10 (for Girls)</b>	<ul style="list-style-type: none"> <li>• Two (02) at Patna</li> <li>• One (01) each at 08 Districts i.e. (1) Saran (2) Begusarai (3) Purnia (4) Kishanganj (5) Madhubani (6) Gaya (7) East Champaran (8) Bhagalpur</li> </ul>

\*DCPU – District Child Protection Unit

## **OPEN SHELTER**

**DEFINITION:** Section 2(41) of the J.J. Act 2015 defines Open Shelter as: “open shelter” means a facility for children, established and maintained by the State Government, either by itself, or through a voluntary or non-governmental organisation under sub-section (1) of section 43, and registered as such, for the purposes specified in that section;

**ESTABLISHMENT:** According to Section 43 (1) of the J.J. Act 2015: - The State Government may establish and maintain, by itself or through voluntary or non-governmental organisations, as many open shelters as may be required, and such open shelters shall be registered as such, in the manner as may be prescribed.

**Rule 22 (1)** of the Bihar J.J. Rules 2017 further provides that – The State Government may establish open shelters by itself or through voluntary or non-governmental organisations.

**PURPOSE:** Section 43 (2) of the J.J. Act 2015 provides that – the open shelters referred shall **function as a community based facility for children in need of residential support**, on short term basis, with the objective of protecting them from abuse or weaning them, or keeping them, away from a life on the streets.

- ❖ **As per information received from Social Welfare Department, Government of Bihar vide E-Mail dated 25/07/2019: -  
ALL THE OPEN SHELTERS IN BIHAR ARE CLOSED WITH EFFECT FROM 01.04.2019.**

## SUMMARY OF HUMAN RESOURCE/MANPOWER IN JJBS OF BIHAR

<b>TABLE NO. 05</b>			
Sl. No.	Issues	No. of Judgeship	Names of the Judgeship
1.	<b>JJB HAVING ONLY ONE SOCIAL MEMBER</b>	<b>13</b>	1. Banka 2. Bhojpur at Arrah 3. Biharsharif at Nalanda 4. Muzaffarpur 5. Jamui 6. Supaul 7. Rohtas 8. Siwan 9. Samastipur 10. Sheikhpura 11. West Champaran at Bettiah 12. Gopalganj 13. East Champaran at Motihari
2.	<ul style="list-style-type: none"> <li>➤ <b>In Four (04) JJB i.e. at Nalanda; Jamui; Rohtas &amp; Samastipur, the sole social member is Male.</b></li> <li>➤ <b>Both the Social Members of JJB Purnia are attached with JJB Kishanganj, which is situated at a distance of approx. 68 Km.</b></li> <li>➤ <b>The sole Social member of JJB Siwan is also attached with JJB, Gopalganj, which is situated at a distance of approx. 32 Km</b></li> </ul>		

- According to **Rule 6 (10)** of the Bihar Juvenile Justice (Care & Protection) Rules 2017 *“The Board shall be provided infrastructure and staff by the State Government as may be prescribed under any scheme or programme of the Central or the State Government for this purpose.”*

## **SUMMARY OF STAFFS POSTED IN JJB**

<b>TABLE NO. 06</b>					
Sl. No.	Issues	No. of Judgeship	Names of the Judgeship		
1.	<b>Total Number of JJBS having 2 (two) or More than 2 Class III Staffs posted</b>	<b>26 (twenty six)</b>	<table style="width: 100%; border: none;"> <tr> <td style="width: 50%; border: none;">           1.Araria            2.Aurangabad            3.Banka            4.Begusarai            5.Bhagalpur            6.Bhojpur at Ara            7.Darbhanga         </td> <td style="width: 50%; border: none;">           14. Madhubani            15. Muzaffarpur            16. Patna            17. Rohtas at Sasaram            18. Saharsa            19. Saran at Chapra            20. Sheikhpura            21. Sheohar         </td> </tr> </table>	1.Araria 2.Aurangabad 3.Banka 4.Begusarai 5.Bhagalpur 6.Bhojpur at Ara 7.Darbhanga	14. Madhubani 15. Muzaffarpur 16. Patna 17. Rohtas at Sasaram 18. Saharsa 19. Saran at Chapra 20. Sheikhpura 21. Sheohar
1.Araria 2.Aurangabad 3.Banka 4.Begusarai 5.Bhagalpur 6.Bhojpur at Ara 7.Darbhanga	14. Madhubani 15. Muzaffarpur 16. Patna 17. Rohtas at Sasaram 18. Saharsa 19. Saran at Chapra 20. Sheikhpura 21. Sheohar				

			8.East Champaran at Motihari 9.Gaya 10. Gopalganj 11. Kaimur at Bhabhua 12. Khagaria 13. Kishanganj	22. Sitamarhi 23. Siwan 24. Supaul 25. Vaishali at Hajipur 26. West Champaran at Bettiah
2.	<b>Total Number of JJBs having only 01 (one) Class III Staff posted</b>	<b>10 (ten)</b>	1. Buxar 2. Jamui 3. Jehanabad & Arwal 4. Katihar 5. Lakhisarai 6. Madhepura	7. Munger 8. Nalanda at Biharsharif 9. Purnea 10. Samastipur
3.	<b>Total Number of JJBs having NO Class IV Staff posted</b>	<b>08 (Eight)</b>	1. Araria 2. Jehanabad & Arwal 3. Khagaria 4. Kishanganj	5. Madhepura 6. Munger 7. Nalanda at Biharsharif 8. Sheohar
4.	<b>Total Number of JJBs having Only One Class IV Staff posted</b>	<b>24 (twenty four)</b>	1. Aurangabad 2. Banka 3. Begusarai 4. Bhagalpur 5. Bhojpur at Ara 6. Buxar 7. Darbhanga 8. East Champaran at Motihari 9. Gaya 10. Gopalganj 11. Jamui 12. Kaimur at Bhabhua	13. Katihar 14. Lakhisarai 15. Madhubani 16. Muzaffarpur 17. Purnea 18. Rohtas at Sasaram 19. Sheikhpura 20. Sitamarhi 21. Siwan 22. Supaul 23. Vaishali at Hajipur 24. West Champaran at Bettiah
5.	<b>Total Number of JJBs having more than One Class IV Staffs posted</b>	<b>04 (four)</b>	1. Nawada 2. Patna 3. Samastipur 4. Saran at Chapra	
6.	<b>Total Number of JJBs where Class III staffs have been provided by Civil Courts</b>	<b>09 (nine)</b>	1. Aurangabad 2. Bhagalpur 3. Gaya 4. Kishanganj 5. Patna	6. Rohtas at Sasaram 7. Saran at Chapra 8. Sheikhpura 9. Siwan



7.	<b>Total Number of JJBs where Class IV staffs have been provided by Civil Courts</b>	<b>10 (ten)</b>	1.Banka 2.Bhagalpur 3.Gaya 4.Katihar 5. Patna	6.Rohtas at Sasaram 7.Samastipur 8.Saran at Chapra 9.Sitamarhi 10. Siwan
8.	<b>Total Number of JJBs where NO Class III staffs deputed by District Administration</b>	<b>03 (three)</b>	1.East Champaran at Motihari. 2.Madhepura 3.Saharsa	
9.	<b>Total Number of JJBs where NO Class IV staffs deputed by District Administration</b>	<b>16 (sixteen)</b>	1.Araria 2.Banka 3.Bhagalpur 4.East Champaran at Motihari 5.Gaya 6.Jehanabad & Arwal 7.Katihar 8.Kishanganj	9.Munger 10. Patna 11. Rohtas at Sasaram 12. Saharsa 13. Saran at Chapra 14. Sheohar 15. Sitamarhi 16. Siwan
10	<b>Total Number of JJBs where Steno/Typist has been provided</b>	<b>06 (six)</b>	1.Kishanganj 2.Madhepura 3.Muzaffarpur(part-time)	4.Saran at Chapra 5.Sheikhpura 6.West Champaran at Bettiah
11	<b>Total Number of JJBs where Deposition writer has been provided</b>	<b>0 (Zero)</b>		
12	<b>Total Number of JJBs where Data Entry Operator/Computer Assistant has been provided</b>	<b>12 (Twelve)</b>	1.Aurangabad 2.Buxar 3.Gaya 4.Gopalganj 5.Jamui 6.Jehanabad & Arwal	7.Katihar 8.Lakhisarai 9.Munger 10. Purnea 11. Saran at Chapra 12. Sheikhpura

**CHILD FRIENDLY COURTS IN BIHAR****(Based on Report Received from Judgeships)****Judgeships where Child Friendly Court have been established and are functional**

<b>TABLE NO. 07</b>				
<b>Sl. No.</b>	<b>Name of Judgeships</b>	<b>Status Video Conferencing System</b>	<b>Whether Video Conferencing System is being used for examination of witnesses?</b>	<b>Remarks (if any)</b>
1	Muzaffarpur	Installed	Yes	
2	Patna	Installed	Yes	
3	Saharsa	Installed	Yes	
4	Sheikhpura	Installed	Yes	Inaugurated on 16.03.2019 by Hon'ble Mr. Justice Anil Kr. Upadhyay

**Judgeships where Child Friendly Court have been established but are not functional**

<b>TABLE NO. 08</b>				
<b>Sl. No.</b>	<b>Name of Judgeships</b>	<b>Status Video Conferencing System</b>	<b>Whether Video Conferencing System is being used for examination of witnesses?</b>	<b>Remarks (if any)</b>
1	Bhagalpur	Installed	No	
2	Bhojpur at Ara	Installed	Not being used properly as the Audio system is not functional.	
3	Darbhanga	Installed		
4	East Champaran at Motihari	Installed	No	As reported by Asstt. Director, DCPU, a letter is being sent to the District and Sessions Judge, East Champaran at Motihari for Inauguration.

5	Jehanabad	Installed	Not being used due to some technical issues.	
6	Katihar	Not installed	-	-
7	Kishanganj	Not Installed		
8	Madhepura	Not Installed	No	
9	Nalanda	Not Installed	No	
10	Purnea	Not installed		Connectivity of Gate of Child Friendly Court to the approaching road towards eastern side of the building of the Civil Court, Purnea is necessary for safe & separate entry of the Child victims especially for the Child Friendly Court
11	Vaishali at Hajipur	Installed	No	As per report dated 28.06.2019 submitted by the Id. District and Sessions Judge, Vaishali at Hajipur all criteria mentioned for Child Friendly Court is fulfilled except separate path from the waiting hall to the court room. This problem is also likely to be resolved soon and within a week the Child Friendly Court would be functional after testing the installed equipment.
12	West Champaran at Bettiah	Installed	No	

### Judgeships where Child Friendly Court have not been established

<b>TABLE NO. 09</b>				
<b>Sl. No.</b>	<b>Name of Judgeships</b>	<b>Status of Construction</b>	<b>Difficulties in establishing the Child Friendly Court in judgeship.</b>	<b>Remarks (if any)</b>
1	Araria	Construction work of CFC has been stopped by the BCD.		

2	Aurangabad			Child Friendly Court is partly established. And functioning in the Court of ADJ-Ist.
3	Banka	Place has been identified.		Work for establishment will start soon
4	Begusarai	Space for Child Friendly Court has been allotted in April 2019 itself to Social Welfare Department, Begusarai. Presently painting of the adjacent room of Child Friendly Court is going on.		As per Sri. Basudev(Assistant Director) Social welfare Department, Begusarai, quotation for furniture has already been invited and very soon furniture will be procured. Moreover, as per Sri Basudev(Assistant Director) Social welfare Department, Begusarai video conferencing system is to be provided by Social Welfare Department, Patna.
5	Buxar	Only floor tiles and white washing has been done	Electrical wiring, Furnitures and CCTV have not been completed as yet.	The Executive Engineer, B.C.D. and the Asstt. Director, Child Protection, Buxar have not been paying their proper attention in completion of CFC.
6	Gaya	It is in initial stage.	The matter is stuck between Asst. Director, DCPU, Gaya and Executive Engineer, BCD, Gaya.	
7	Gopalganj	Yet to be started.	No room available presently. However, it may be established in the new building whose construction will be completed very soon.	
8	Jamui	Direction has been made to the Executive Engineer building division Jamui for establishment of child friendly court but no action has been taken by him. The D.M., Jamui has also been informed in this regard.	Executive Engineer building department has not taken any initiative action despite of several direction.	

9	Kaimur at Bhabhua	Under construction	The Agency involved is slow in construction work as well as providing inputs about the progress made for which the agency has been directed to take effective measures.	
10	Khagaria	It's construction work is going on in F.T.C. building.		
11	Lakhisarai	Separate room adjacent the court room has already been provided but the government agency who has been authorized preparation of Child Friendly Court has only pasted some posters in the adjacent room and thereafter not appeared for further work.	The government agency concerned has not taking interest in early completion of CFC.	The matter is likely to be discussed with District Administration in DLMC fixed on 26.06.2019.
12	Madhubani	Construction work has not started.		
13	Munger	One room is allocated and most of the items are provided but completion is yet to be completed.		
14	Nawada			
15	Rohtas at Sasaram	Under construction		
16	Samastipur	Partly constructed		Assistant Director of District Child Protection Unit has assured to complete the CFC up to 10th July, 2019
17	Saran at Chapra	A.C. has not been functioning and electric connection has not been given.	Video Conferencing system has not been installed as yet and no training of video conferencing has been given up till now.	

<b>18</b>	Sheohar	Under construction	Contractor is not working properly and continuously.	
<b>19</b>	Sitamarhi	Only room has been given shape nothing else has been done till 27.06.2019		Work of the concerned department is very slack, even reminder has been given to D.M., Sitamarhi vide letter no. 97/2019 dated 10.06.2019
<b>20</b>	Siwan	Basic requirements of the Child Friendly Court has not been provided.		VC system has been provided in CFC by UPS has not been provided by the District Administration or District Welfare Officer, Siwan, for power backup. VC system has not been made functional as yet.
<b>21</b>	Supaul	Construction has done.		Electrification and furniture works are pending.